


**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 02.08.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(CAA)No.337/230/HDB/2018
NAME OF THE COMPANY	Design And Test Technologies India Pvt Ltd (Transferor Co.2)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Kritika Sharma	PCS	Kritika.5112@gmail.com 8179405924	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. Sujan Kumar Reddy	Adv.	9160001431	
for RD			

**ORDER**

Learned PCS Ms. Kritika Sharma present for Petitioner.  
Learned counsel Mr. T. Sujan Kumar Reddy present for RD.

Petitioner not complied with the directions dated 18.07.2018  
in sending notices to statutory authorities.

Publication filed. But it is not under Rule 16 (1) of the  
Amalgamation Rules.

Petitioner is directed to comply with the directions dated  
18.07.2018 and follow Sub Rule 1 & 2 of Rule 16 of the  
Amalgamation Rules.

List the matter on 28.08.2018

  
MEMBER JUDICIAL